Sl.	Drainat Nama	Тотти	Sanctioned	Total	Status
SI.	Project Name	Town	Sanctioned	Total	Status
No.			Cost	Expenditure	
			(₹ in Cr.)	(₹ in Cr.)	
1.	Sewerage Scheme for Zone-II	Poanta	11.57	0.00	Ongoing
	and III of Paonta Town,	Sahib			
	Himachal Pradesh				

## Mandatory land acquisition for highways construction

- \*2. DR. PRABHAKAR KORE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether it is a fact that Government proposes to ease the 80 per cent mandatory land acquisition condition before start of highways construction work in order to speed up road building;
- (b) if so, the details of the proposal and list of highway construction projects that have completed more than 70 per cent land acquisition and less than the mandatory requirement of 80 per cent land acquisition, State-wise; and
- (c) the details of other steps taken by Government to prevent delay of highway construction due to mandatory requirement of 80 per cent land acquisition before awarding the work?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) No Sir. As per Ministry's guidelines, road projects are awarded after confirming of 80% of the Right of Way for PPP projects and 90% for EPC projects.

(c) The requirement of confirmation of 80% of the Right of Way for PPP projects and 90% for EPC projects has been stipulated in the contract documents to avoid various issues during execution stage such as time overrun, cost overrun, delay in completion of projects, litigation etc. However, various measures have been taken to avoid delay in project execution attributable to land acquisition, utility shifting etc. Ministry has launched Bhoomi Rashi online portal for publication of land acquisition notifications.

The Ministry modifies the model contract documents for various modes of implementation from time to time. As such, the model contract document for works on EPC mode has been modified wherever provisions in respect of construction zone,

deemed termination, foreclosure of agreement, performance security, appointed date, change of scope etc. have been incorporated. Further, utility shifting has been included in the scope of work of civil works contractor.

## Coal reserves in India

- \*3. SHRI SUKHENDU SEKHAR RAY: Will the Minister of COAL be pleased to state:
  - (a) the amount of coal reserves in India and at present;
- (b) details of amount of coal in tons produced by Coal India Ltd. during each of last three financial years;
- (c) details of amount of coal in tons imported to India during last three financial years, details thereof;
- (d) details of amount of imported coal which was non-coking and/or thermal coal; and
- (e) details of specific measures adopted by Coal India Ltd. to increase coal production, details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) The total estimated coal resources in the country is 326.496 billion tonnes as per "The inventory of Geological Resources of Indian Coal" (as on 01.04.2019), prepared by the Geological Survey of India.

(b) Raw coal production in tonnes of Coal India Limited (CIL) during last three financial years is given below:-

Year	Production (Tonne)
2016-17	554140000
2017-18	567370000
2018-19	606890000
Total	1728400000

(c) The amount of coal imported in tonnes to India during the last three financial years is as follows: